

**NATIONAL COMPANY LAW TRIBUNAL**  
**CUTTACK BENCH**  
**COURT No. 1**  
**VC AND PHYSICAL (HYBRID) MODE**

ITEM No. 106  
CP No. 1/CB/2021  
CA No. 47/CB/2023  
IA (Companies Act) No. 35/CB/2023  
IA (Companies Act) No. 37/CB/2024

**Proceedings under Section 271-272 Companies Act**  
**IN THE MATTER OF:**

Dinabandhu Satapathy  
V/S  
Krishna Kountry Ventures Pvt. Ltd.

.....Applicant

.....Respondent

**Order delivered on 03/07/2024**

**Coram:**

Shri H.V. Subba Rao, Hon'ble Member(J)  
Shri Balraj Joshi, Hon'ble Member(T)

**PRESENT:**

For the Applicant

Mr. Lalitendu Mishra, Adv.

For the Respondent

**ORDER**

1. Board is discharged due to lack of time on account of demitting office by the Judicial Member today.
2. Matter adjourned to 25.07.2024.

Sd

**Balraj Joshi**  
**Member (Technical)**

Sd

**H.V. Subba Rao**  
**Member (Judicial)**